## HARYANA GOVT. GAZ, AUG, 9, 1994 (SRVN, 18,1916 SAKA)

(Authorised English Translator)

#### PART III

## HARYANA GOVERNMENT FOREST DEPARTMENT

#### **Order**

# The 5<sup>th</sup> August, 1994

**No. S.O.70/P.A./2/1900/S. 5/94** :-- Whereas certain areas mentioned in the schedule annexed hereto are comprised within the limits of the local area notified under section 3 of the Punjab Land Preservation Act, 1900, with erstwhile Punjab Government notification No. S.O.50/p.A. 2/1900/S.3/89 dated 24<sup>th</sup> March, 1989.

Whereas in respect of the said areas, the Governor of Haryana is satisfied after due enquiry that the prohibitions hereinafter specified are necessary for the purpose of giving effect to the provision of the said act;

Now therefore, in exercise of the powers conferred by sections 5 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of **Twenty** Five years, with effect from the date of publication of this order, in the official Gazette.

- 1. The cutting of trees or timber or for any purpose; provided that the Divisional Forest Officer, **Ambala** Forest Division, may permit -
- a) The cutting of trees for house building and agriculture implements and of dry wood for fuel and for marriage by person show in the settlement record as entitled to do so;
- b) the cutting of trees for sales on silvicultural consideration: and
- b) The lopping of branches for lac and the sale of Chhal leaves to leather workers; Provided further that the cutting of dry wood for the death ceremonies by the persons shown in the settlement records as entitled to do so, the permission of the Divisional Forest Officer, shall not be required and that for this purpose a simple information to the Forest Guard concerned within a for night of felling shall do.
- 2. The collection or removal of grass for any purpose; provided that the Divisional Forest Officer, **Ambala** Forest Division, may permit the cutting or sale of green grass during the rainy seasons from such portions of the notified areas in which grass may have sufficiently established itself.
- 3. The pasturing of any cattle other than goat, sheep and camels;
  Provided that in such area where the forest crop is well established and in cases of 75 such conditions may be appropriate in each case.

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### **SCHEDULE**

District	Tehsil	Village	Description of Khasra Nos.		
		with			
		H. B. No.			
			Rectangle	Kill. No.	Total
			No.		Area in
					Acres
Yamuna	Jagadhri	Dayalgarh	9	13 to 19,22 to 25	49Acres
Nagar		H. B. No			
		260			
			10	8 to 14,17 to 20,21/1,21/2.22,23	
			11	1 to 3,10	
			12	1 to 8,9/1,9/2,10/1,10/2,10/3,11 to	
				15,17,20,23 to 24	
			14	3,4	

VIRENDRA NATH, Secretary to Government, Haryana, ,Forest Department.